

ITEM NO.21

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 24299/2022

(Arising out of impugned final judgment and order dated 09-12-2021 in SA No. 233/2009 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

BHAGWAN PRASAD SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.120586/2022-CONDONATION OF DELAY IN FILING and IA No.120588/2022-EXEMPTION FROM FILING O.T.)

Date : 05-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Ms. Rashmi Singh, AOR
Ms. Mukti Chowdhary, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the application for condonation of delay in filing special leave petition as also on the special leave petition.

Tag with S.L.P. (C) No. 2096/2022.

(SUSHIL KUMAR RAKHEJA)
ASTT. REGISTRAR-cum-PS

(RENU KAPOOR)
ASSISTANT REGISTRAR